

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9907/2023

(Arising out of impugned final judgment and order dated 06-08-2018 in CRA No. 2854/2010 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

RAKESH & ORS.

Respondent(s)

IA No. 85568/2023 - EXEMPTION FROM FILING O.T.

Date : 10-10-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE C.T. RAVIKUMAR
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Ms. Sakshi Kakkar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Despite service of notice, the respondents have not entered appearance.

Issue bailable warrant against the respondents, for their production before this Court on 5.12.2023. The warrant shall be executed by the Superintendent of Police, District Shahjahanpur, Uttar Pradesh.

List on 5.12.2023.

(DR. NAVEEN RAWAL)
ASTT. REGISTRAR-cum-PS

(RAM SUBHAG SINGH)
COURT MASTER (NSH)